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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

ATHYDERABAD

O.A.No. 329/95

Date of Order : 20.11.97

BETWEEN:

K.Satyanarayana

.. Applicant.

AND

1. Chief Postmaster General,  
A.P.Circle, Dak Sadan,  
Hyderabad.
2. Superintendent Railway  
Mail Service(RMS) "V"  
Division, Visakhapatnam.
3. Superintendent Railway Mail  
Service (RMS) "Z" Division,  
Hyderabad.
4. Head Record Officer, Railway  
Mail Service (RMS) "V"Division,  
Visakhapatnam.
5. Head Record Officer "RMS" "Z"  
Division, Hyderabad.
6. V.Satyanarayana
7. T.Parasuram
8. P.Adinarayana
9. N.Ch. Atchuta Rao

.. Respondents.

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Counsel for the Applicant

.. Mr.B.S.A.Satyanarayana

Counsel for the Respondents

.. Mr.V.Rajeswara Rao

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Mr.B.S.A.Satyanarayana, learned counsel for the applicant  
and Mr.V.Rajeswara Rao, learned standing counsel for the  
respondents.

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2. This OA is filed for a declaration that the action of the respondents <sup>in</sup> of promoting and transferring the ED officials of RMS "V" Division who are impleaded herein as Respondents 6 to 9 as illegal, arbitrary and capricious and as a consequence set aside the promotion order issued <sup>by the</sup> to Respondents 3 and 4 vide memo dated 8.3.95 and Respondent No. 5 vide memo No. B2/Col.XI/Tfr/MM/94 dated 8.3.95 and for a consequential direction to Respondents 1 to 5 to promote the applicant herein to one of the posts who is due to be promoted legitimately.

3. Reply has been filed in this O.A.

4. It is now stated that the "V" Division officials brought <sup>from</sup> Visakhapatnam has already <sup>been</sup> transferred back to Visakhapatnam. But the applicant <sup>has</sup> not promoted. Hence the learned counsel for the applicant submits that he will withdraw this OA and file a fresh OA for promoting the applicant herein.

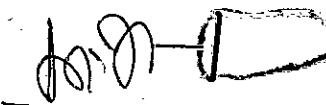
5. In view of the above submission the OA is disposed of as withdrawn but liberty is given to the applicant to file a fresh OA if he is not promoted. No costs.

  
 B.S. JAI PARAMESHWAR  
 Member (Judl.)  
 20.

  
 R. RANGARAJAN  
 Member (Admn.)

Dated : 20th November, 1997

( Dictated in Open Court )

  
 D.R.

sd

6.10.92  
2/12/92

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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :  
M (J)

Dated: 20/11/92

ORDER/JUDGMENT

M.S/R.A/C.A.NO.

in  
D.A.NO. 329/95

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with ~~drawn~~ Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

